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WP-24983-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 28<sup>th</sup> OF JULY, 2025

## WRIT PETITION No. 24983 of 2025

### GANGA RAM KUSHWAHA

Versus

# THE STATE OF MADHYA PRADESH AND OTHERS

#### Appearance:

Shri Mohd. Siddiqui, learned counsel for the petitioner.

Dr. S. S. Chouhan, learned Government Advocate for the respondent/State.

#### <u>ORDER</u>

## Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

- 1. The corpus has been traced and produced before this Court by Ms. Vineeta Karosiya, Sub Inspector Madhotal and Ms. Monika, Constable 2742. Corpus states that she had gone with one person.
- 2. Learned counsel for the State submits that in view of the statement given to the police, a case under the BNS as well as POCSO Act has already been registered and he is in custody in proceedings. Corpus states that she wises to return to her parental home. Petitioner, father and mother of the corpus are present and also expresses desire to take the corpus home.
- 3. In view of the above, this petition is disposed of handing over the custody of corpus to the petitioner.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE



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